

tails showing the number of pending complaints registered with the CPWD Service Centres in "H" Division indicating the period of pendency and nature of complaints are given in the enclosed statement, (See below).

(c) and (d) The CPWD have reported that the times of work mentioned in the Annexure pertain to special repairs which

are to be carried out after observance of prescribed Codal formalities and call of quotations/tenders, which necessarily takes time. The CPWD have further reported that tenders/quotations have been received and the works are now in progress. As such, the question of action taken against those responsible, docs not arise.

Statement

Statement showing the details of complaints pending with various service centres under "H" Division, CPWD, New Delhi

DETAILS OF COMPLINTS JOB WISE						
Sl. No.	Sub-Division/Service Centre Area	Welder/Fitter	Masonary	Carpentary & Joinery	Nature of complaints	Date since pending
1.	Sub-Division I (Havlok Square & H & J Block) DIZ Area	49	71	123	Welding of loose hinges etc. Replacement of flooring. Replacement of door & window shutters.	9.9.95
2.	Sub-Division 11 (Mahadev Road. BKS Marg & Hanuman Road).	06	04	08	Welding of loose hinges etc. Replacement of flooring, Replacement of door & window shutters.	Sept.. 95 Oct.. 95
3.	Sub-Division III (PK Road & Sector 111 DIZ Area).	36	06	08	Welding of loose hinges etc. Replacement of flooring. Replacement of door & window shutters-	Oct.. 95 Nov., 95
4.	Sub-Division IV (Sector II DIZ Area & Peshwa Road).	25	13	Nil	Welding of loose hinges etc. Replacement of flooring.	NOV., 95 Nov.. 95

Poverty Eradiction in Kerala

2562. SHRI SATYA PRAKASH MALAVIYA: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the details of plan eradiction poverty launched by the Prime Minister in Kerala recently; and

(b) the concrete steps taken to minimise exodus from villages to towns?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) (SHRI VILAS BABURAO MUTTEMWAR): (a) So far as this Ministry is concerned, no new

plan to eradicate poverty has been launched in Kerala recently. The ongoing poverty alleviation programmes, viz. (i) Integrated Rural Development Programme (IRDP); (ii) Jawahar Rozgar Yojana (JRY) and (iii) Employment Assurance Scheme (EAS) are being implemented in various States including Kerala to provide self-employment and wage-employment to the rural poor living below the poverty line.

In the urban areas, NRY provides self and wage-employment opportunities to the urban poor through the Scheme of Urban Micro Enterprises and Scheme of Urban Wage Employment respcct Through a third component of IN "Y : namely, Scheme of Housing and Shelter,

Upgradation, training is provided in construction trades and also subsidy and loan for upgradation of dwelling units of economically weaker beneficiaries.

(b) To minimise exodus from village to towns, the Government is making concerted efforts to provide assured employment opportunities to the rural poor through Employment Assurance Scheme (EAS). Under this scheme, 100 mandays of employment is provided to all able bodied adults who are in need and seeking for it. This scheme is being implemented in 2475 blocks all over the country.

Issue of Default Notices by DDA

2563. SHRI TARA CHARAN MAJUMDAR: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether DDA has issued large number of default notices to all allottees who defaulted in payment upto March, 1995;

(b) if so, the contents of these notices, including the schemes to which these notices pertain;

(c) whether DDA propose to ask its site offices to maintain complaint registers to enable non-defaulter'allottees to lodge their complaints including redressal with time bound period;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether DDA would also issue notices to its site staff in case they default to redress grievances of allottees with specified time; and

(f) if so, the details thereof and if not, the reasons for penalising only the defaulter allottees?

THE MINISTER OF STATE OF THE DEPTT. OF URBAN DEVELOPMENT IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI R. K. DHAWAN): (a) and (b) Yes, Sir, DDA has issued about 84,000 defaulter

notices to the Hire-purchase Allottees under the New Pattern Registration Scheme, 1979 and Ambedkar Awas Yoja-na, 1989. Besides, particulars of flat and the total outstanding amount, the defaulter notice calls upon the allottees to clear the dues within 30 days of the date of despatch (of the notice) and also to avail of the rebate under the Hire Purchase Penalty Relief Scheme.

(c) and (d) Rectification of defects is carried out in accordance with the relevant regulations of DDA (Management & Disposal of Housing Estates) Regulations, 1968, as amended from time to time. Necessary record to this effect is maintained at site.

(e) The cases of delay, if any, are dealt with on the merits of each case.

(f) Does not arise in view of (e) above.

Completion Certificate to Hotels and Restaurants by NDMC

2564. SHRI V. GOPALSAMY: Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state:

(a) how many hotels and restaurant are functioning in New Delhi Municipal Committee Area without obtaining a completion certificate from the concerned authority;

(b) whether any steps have been initiated to prosecute the concerned; and

(c) if so, the details thereof in each case?

THE MINISTER OF STATE OF THE DEPTT. OF URBAN DEVELOPMENT IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI R. K. DHAWAN): (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

Cases filed by Personnel of CSD

2565. SHRI GUNDAPPA KORWAR: Will the PRIME MINISTER be pleased to state:

(a) the number of court cases filed by